IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.243/2017

In the matter of:

Shri Gaurav Chhibber

....PETITIONER

SECTION:

Under Section 252

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. P. Nagesh, Advocate Mr. Dhruv Gupta, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of this Appeal along with its annexures has been duly served upon the respondent/ROC and in relation to the same, proof has also been filed at page No.205. Perusal of the same shows that the Appeal has been duly served on Respondent on 05.10.2017 as seen from the acknowledgements given by the said office.

Respondent/ROC is given four weeks time to file reply with an advance copy of the same being made available to the authorized representative of the petitioner/Appellant. The Appellant to file rejoinder, if any, within a period of two weeks thereafter. In the meanwhile, the petitioner/Appellant is directed to take notice upon the jurisdictional Income tax office which

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completed the last assessment of the Appellant/Petitioner prior to its striking off as well as a copy of the Appeal/annexures should also be served to the Ld. Standing Counsel, Ms. Lakshmi Gurung, who appears for Income tax matters before this Tribunal. Income tax Department to respond by filing its objections/observations on or before the next date of hearing which is fixed on 29.1.2018.

List on 29.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 11.12.2017